

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-508
IB-355/ND/2020
IA/202/2023, IA/5521/2022

IN THE MATTER OF:

M/s Intec Capital Ltd

Vs.

M/s MAC Roof India Pvt. Ltd.

.....Applicant

.....Respondent

SECTION

U/s 7 IBC CIRP

Order delivered on 02.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

For the RP : Adv Govind Keshav and Adv Anshul Goyal

ORDER

IA/202/2023 & IA/5521/2022:-

Proxy Counsel on behalf of Applicant/Resolution Professional is present and submitted that the arguing Counsel is not available today and therefore, sought adjournment. It is noted that on 14.03.2024 also, the adjournment was sought by the Proxy Counsel on behalf of Resolution Professional. Last opportunity is being given to the RP to argue the matter. List this matter on **06.08.2024.**

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**